



2026:AH:9197

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19769 of 2025

Devendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Pal, Vikrant Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajay Kumar Pal, learned counsel for the petitioner and Sri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel, who appears for State-respondents.
2. The grievance of the writ petitioner is that the writ petitioner was working as contract basis in the year 2015, however, he has not been paid remuneration for the past 28 months since 01.06.2023.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Sri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel has produced this Court instructions dated 05.01.2026, according to which, the writ petitioner is not working since March, 2023 and the entire remuneration has been paid, however, he submits that in case the writ petitioner has not been paid remuneration then he should produce the records and the duty chart in that regard.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition as well as duty chart and other documents showing the fact that the writ petitioner has not been paid remuneration before the third respondent, Divisional Forest Officer, Agra Forest Division,

District Agra, U.P. who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

9. Instructions filed today are taken on record as marked as appendix A.

January 14, 2026

A. Prajapati

(Vikas Budhwar,J.)